National Company Law Tribunal

Allahabad Bench

CPNO. 159/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

NAME OF THE COMPANY: Rajdanban Realty Cheations Ltd

SECTION OF THE COMPANIES ACT: U/S 14(1) of the companies Act 2013

1. Krishna Dev Yga Adv.

2.

Representation

Signature

CP No.159/ALD/2017

None for the petitioner. Sri Krishna Dev Vyas, CGSC present in person. He informed that petitioner company did not supply with requisite information as requested by ROC, Kanpur in order to facilitate its office to offer its comment. In fact, such letter was issued on 28.11.2017 and compliance is not reported till date.

Moreover, today there is no representation from petitioner. Infact, the petitioner has been irregular in making appearance in this court as there was also no representation on 15.11.2017 in this court and only the last occasion on 18.12.2017, the petitioner was represented by Advocate Vivek but today again there is no representation, which shows that the petitioner is not sincere enough to prosecute their case and nor provided information as required by the office of ROC.

In view of this, the present case is liable to be dismissed for want of prosecution.

Date: 30/01/2018

Typed by

Jyoti
(Stenographer)

H.P. Chaturvedi, Member(Judicial)